

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 112/TT/2021

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: 400 kV D/C Hiriur-Mysore transmission line along with associated bays and 2X80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-2: 1X500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada)S/S, Asset-3: 1X125 MVA 400 kV Bus Reactor along with associated bays at Tumkur (Pavagada) Pooling S/S and Asset-4: 1X500 MVA 400/220 kV ICT along with associated bays and equipment at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A).
- Date of Hearing** : 26.10.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. and 18 others
- Parties Present** : Mr. S. Vallinyagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Dr. R. Kathiravan, TANGEDCO
Shri R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for TANGEDCO sought 2 weeks' time to file reply in the matter.
3. The Commission directed the Respondents, including TANGEDCO, to file reply, if any, by 15.11.2021 and the Petitioner to file rejoinder, if any, by 23.11.2021. The Commission



further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

4. The matter shall be listed for further hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

